

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 6th February, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2145 (F.NO.197/129/77-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Bharat Seva Sansthan, Lucknow" for the purpose of the said section for and from the assessment year(s) 1965-66.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. President, Bharat Seva Sansthan, Motimahal, 2, Rana Pratap Marg, Lucknow.
2. The Commissioner of Income-tax, Lucknow, Lucknow, with reference to his letter D.O.F.No.MISC/75 dt.10.1.78.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(RAS)/(P&R)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiman-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers and Sections of I.T.Wing of C.M. & T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Ins. (RS&P), New Delhi (5 copies).
9. Director of Training, I&S (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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